

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

Excise MISC Application No. 86234 of 2019

(on behalf of Appellant)

In

Excise Appeal No. 85253 of 2018

Arising out of Order-In-Appeal No. NGP-EXCUS-000-APPL-440-17-18 dated 25-10-2017 passed by the Commissioner (Appeals) Central Excise, Nagpur.

Commissioner Central Excise & S.T. – Nagpur Appellant

P.O. Box 81
Telangkhedi Road, Civil Lines
NAGPUR – 440001.

VERSUS

THE INDIA THERMIT CORPORAION

....Respondent

MIDC Industrial Area
Hingna
NAGPUR.

APPEARANCE:

Shri Saikrishna Hatangadi, Asst. Commissioner, Authorised Representative
for the Appellant
Ms. Tejal Patil, Advocate for the Respondent

**CORAM: HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

ORDER NO. A/87124/2019

DATE OF HEARING: 15-11-2019
DATE OF DECISION: 15-11-2019

PER: CORAM

This application seeks withdrawal of appeal no. E/85253 filed by the Revenue against order-in-appeal no. NGP-EXCUS-000-APPL-440-17-18 dated 25th October 2017 of Commissioner of (Appeals), Central Excise, Nagpur after evaluation of the same in accordance with instruction no. 390/MISC/163/2010 JC dated 22nd August 2019.

2. We have heard both the sides.

3. Considering the nature of application, the same is allowed. The appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(C J MATHEW)
MEMBER (TECHNICAL)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)